

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

OP NO. 01 OF 2018 &
IA NOS. 327, 384 & 424 OF 2018

Dated: 3rd April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Dr. Virendra Kumar Bhatnagar & Anr. Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh
Mr. Pratyush Singh
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : ---

ORDER

[On IA No. 327 of 2018]

[For discovery and production of documents]

The learned counsel, Mr. S. Venkatesh, appearing for the Appellant submitted that, IA No. 327 of 2018 filed for discovery and production of documents may be dismissed as not pressed

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In view of the submission made by the learned counsel appearing for the Appellant, the instant IA No. 327 of 2018 is dismissed as not pressed.

IA NOS. 384 & 424 OF 2018

Issue notice on IA Nos. 384 of 2018 and 424 of 2018 and also on admission of OP No. 01 of 2018 returnable on 04.05.2018. Dasti, in addition, is also permitted.

List this matter on **04.05.2018**, as requested.

(S.D. Dubey)
Technical Member

js/vt

(Justice N.K. Patil)
Judicial Member